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(2018) 09 CHH CK 0110 Chhattisgarh High Court

Case No: Writ Petition (Art. 227) No. 702 Of 2013

Priyanka Singh Parihar

APPELLANT

۷s

Suryakant Singh Parihar

RESPONDENT

Date of Decision: Sept. 6, 2018

Acts Referred:

• Hindu Marriage Act, 1955 - Section 13, 24

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Vikram Sharma **Final Decision:** Dismissed

Judgement

Sanjay K. Agrawal, J

- 1. By the instant petition, the petitioner has challenged legality, validity and propriety of the order dated 4-7-2013, whereby the defendant / petitioner's
- application under Section 24 of the Hindu Marriage Act, 1956 has been rejected during the pendency of application under Section 13 of the said Act.
- 2. Learned counsel for the petitioner submits that during the pendency of this writ petition, the application under Section 13 of the Hindu Marriage Act,
- 1956 has already been rejected by the Family Court and appeal is pending consideration before this Court.
- 3. Since the application under Section 13 of the Hindu Marriage Act, 1956 has already been rejected, this writ petition cannot continue and is hereby
- closed. However, the petitioner is at liberty to file application under Section 24 of the Hindu Marriage Act, 1956 before the appellate court. No order

as to cost(s).